

**IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI**

Bail Application No. : 2903/2019

Jaideep Singh Vs. State

FIR No. : 109/2019

PS : EOW West

U/s : 406/420/120B IPC

04.05.2020

**Present: Mr. Subhash Chauhan, Ld. Addl. PP for State .
None for applicant/accused.**

**Put up on 14.07.2020 for consideration. Interim order to
continue.**

**(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/04.05.2020**

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST);TIS HAZARI
COURTS;DELHI

Bail Application No. ; 1021
Puneet Vs, State
FIR No. ; 12B/2020
PS ; Moti Nagar
U/s ; 376/323/506 IPC

04.05.2020

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State .
IO SI Rajni in person.
Mr. Vinay Kumar Sharma, Ld. Counsel for
applicant/accused.

Reply on behalf of IO filed.

Arguments heard. This is an application seeking extension of interim bail granted to the accused on 25.04.2020. Ld. Counsel for accused submits that mother of the accused was operated upon on 30.04.2020 and she needs 4-5 weeks to recover. IO has not verified the documents. However, considering the facts and circumstances of the case the interim bail to the accused is extended for a period of 3 weeks from today. He shall surrender on 27.05.2020 at 10 AM before the Superintendent Jail. The interim bail is extended on the same terms and conditions as granted on 25.04.2020. It is also clarified that he shall not seek any extension of interim bail on any other ground whatsoever. Application disposed off. Copy of order be given dasti.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/04.05.2020

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

Bail Application No. : 1016
Mahesh Pandey Vs. State
FIR No. : 16/20
PS : Anand Parbat
U/s : 498A/304B/34 IPC

04.05.2020

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State .
Mr. Prashant Singh Tanwar, Ld. Counsel for
applicant/accused.

Arguments heard.

Put up for orders.


(ANKUR JAIN)

ASJ(Special Fast Track Court)-01
West, THC, Delhi/04.05.2020

At 1 :45 PM

The brief facts of the case are that on 20.01.2020 a PCR Call vide DD no. 48A with respect to suicide. The call was marked to ASI.Rajesh who reached the spot and found deceased Nisha Kumari hanging in the house. The body was removed and postmortem was got conducted. SDM was informed. On the statement of father of deceased FIR was registered wherein he stated that the marriage between deceased and accused was solemnized on 17.06.2019 and after her marriage the accused along with her family members used

to torture her for bringing insufficient dowry. On 13.12.2019 accused and deceased were forcefully evicted from their house by the in-laws of deceased and were living in a rented accommodation. On the basis of the complaint FIR No. 16/20 was registered.

Ld. Counsel for accused has argued that ingredients of offence U/s 304 B IPC is not made out neither there are any direct or specific allegations against the accused.

On the other hand, Ld. Addl. PP for State has opposed the application.

I have heard Ld. Counsel for accused as well as Ld. Addl. P P for State.

The allegations against the accused are serious in nature. As per the report of IO there are specific allegations against the accused with respect to demand of dowry. Hence, at this stage, I am not inclined to admit the accused on bail. The bail application is dismissed. Copy of order be given dasti.


(ANKUR JAIN)

ASJ(Special Fast Track Court)-01
West, THC, Delhi/04.05.2020

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

Bail Application No. : 1012

Vinod Vs. State

FIR No. : 340/2020

PS : Nangloi


U/s : 394/397/411/34 IPC

04.05.2020

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State .
IP SI Amit in person.
Mr. Anil Pandey, Ld. Counsel for applicant/accused.

Arguments heard.

Put up for orders.


(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/04.05.2020

At 1 :25 PM

The brief facts are that on the complaint of Jai Prakash who stated that on 12.04.2020 at about 10 PM he was going to his home when he reached near Sukhi Nahar, Nangloi, 3-4 boys caught him and started beating him and robbed him of his mobile phone and Rs. 2200/-. He caught one boy namely Surjit on the spot. The robbed mobile phone was recovered and the above said case was registered. On the identification of complainant other co-accused along with applicant Vinod were arrested. Ld. Counsel for accused

has argued that this is a false case and there is no previous involvement.

On the other hand, Ld. Addl. PP for State has opposed the bail application.

I have heard Ld. Counsel for applicant / accused and Ld. Addl. P. P. for State.

The allegations against the accused are serious. He was arrested subsequent to the identification of the complainant. There is no reason as to why the complainant would implicate the accused. Hence, the bail application is dismissed. Copy of order be given dasti.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/04.05.2020

**IN THE COURT OF SH. ANKUR JAIN
LD. ASJ (SFTC-01), THC, WEST DELHI**

Bail application no. :

FIR No. 162/19

State Vs. Sunny Ganhok

P.S.: Hari Nagar

U/s : 384/389/342/120B/34 IPC

04.05.2020

Present: Sh. Subhash Chouhan, Ld. Addl. PP for State.
IO Ct. Umed Lal.
Sh. A.K. Mishra, Ld. Counsel for the accused/applicant.

Report on behalf of the SI Shri Hari Krishan filed. It is the application seeking interim bail. The accused was admitted to interim bail on 11.04.2020. The interim bail of the accused stands extended for another period of one month from today on same terms and conditions. Application is disposed off accordingly. Copy of the order be given dasti.

(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
04.05.2020

**IN THE COURT OF SH. ANKUR JAIN
LD. ASJ (SFTC-01), TIC, WEST DELHI**

Bail application no. :

**FIR No. : 328/16
State Vs. Ajeet Etc.
P.S.: Nihal Vihar
U/s : 392/397/411/34 IPC .**

04.05.2020

Present: Sh. Subhash Chouhan, Ld. Addl. PP for State.
Sh. Pranay Abhishek, Ld. Counsel for the applicant/accused.

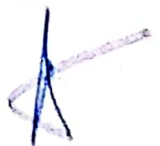
Ld. Counsel for the applicant/accused seeks interim bail for a period of 45 days on the ground of the prevailing condition in the country.

Arguments heard.

Ld. Counsel for the applicant/accused submits that accused was facing trial in the above said FIR for commission of 411 IPC only and due to unavoidable circumstances he could not attend the court on two days whereupon proceedings u/s 82 Cr.P.C. were initiated. He submits that application seeking cancellation of the process filed before the concerned court was dismissed. He was taken into custody on 13.03.2020. There is no other case pending against the accused.

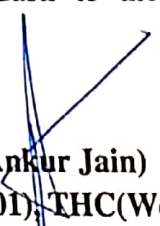
Ld. Addl. PP has opposed the bail application.

Arguments heard. Considering the facts and circumstances of the case and the fact that the accused was sent to judicial custody for non-appearance, applicant/accused is admitted to bail on furnishing a personal



:2:

bond in the sum of Rs.25,000/- with one sure in the like amount to the satisfaction of the concerned Duty MM. Application is disposed off accordingly. Copy of the order be given dasti to the counsel for the applicant/accused.


(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
04.05.2020

**IN THE COURT OF SH. ANKUR JAIN
LD. ASJ (SFTC-01), THC, WEST DELHI**

Bail application no. :

FIR No. 318/17

State Vs. Vishwajeet Singh @ Vishu

P.S.: Tilak Nagar

U/s : 302/34 IPC & 25/27/54/59 Arms Act

04.05.2020

Present: Sh. Subhash Chouhan, Ld. Addl. PP for State.
IO Insp. Gurusewak Singh in person.
Sh. Yashpal Jolly, Ld. Counsel for the accused/applicant.

Report has been filed by the IO. Arguments on the bail application heard. Put up for orders.

(Ankur Jain)

ASJ, (SFTC-01), THC(West), Delhi

04.05.2020

At 1:00 pm.

The brief facts of the case are that on 06.07.2017 a PCR call was receiving vide DD no. 47 A, the same was entrusted to ASI Veer Pal for necessary action. ASI Veer Pal went to the spot but could not find any injured at the spot and came to know that the injured has been shifted to DDU Hospital. On reaching DDU hospital doctor opined injured to be unfit for statement. A case u/s 307 IPC r/w Section 25 of Arms Act was

:2:

registered. On 12.12.2017 injured Amarjeet Singh expired and Section 302 IPC was added.

Ld. Counsel for the accused has argued that the accused may be admitted to interim bail for a period of 3 months as the wife of the accused has been diagnosed with Tuberculosis and is undergoing treatment. Since there is nobody to look after the wife, considering the present situation, the accused should be admitted to interim bail.

On the other hand, Ld. Addl. PP for the state has opposed the bail application on the ground that applicant has other involvements, moreover, there are other family members to look after the wife of the applicant.

I have heard Ld. Addl. PP for the state as well as Ld. Counsel for the accused/applicant.

The allegations against the accused are serious in nature. In so far as the medical condition of the wife is concerned, as per the report of the IO the medical documents from Guru Govind Singh hospital remained unverified for want of original documents. The documents have been verified from DDU hospital and from Dr. Anand Gupta. As per the medical documents the wife of the accused is undergoing treatment of Tuberculosis. I do not find any ground to admit the accused on bail. The present bail application stands dismissed. Copy of the order be given dasti to the counsel for the applicant/accused.

(Ankur Jain)

ASJ, (SFTC-01), THC(West), Delhi

04.05.2020

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

Bail Application No. : 1022
Gajender @ Rahul Vs. State
FIR No. : 114/2020
PS : Paschim Vihar East
U/s : 323/341/354/308/452/506/509/34 IPC

04.05.2020

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State .
Mr. R. P. S. Sirohi, Ld. Counsel for applicant/accused.

Scanned copy of reply has been received. Arguments on bail application heard. Ld. Counsel for accused has argued that this is a false FIR and in any case injured had already been discharged.

On the other hand, Ld. Addl. PP for State has submitted that final result is awaited and twice bail application has been dismissed.

Arguments heard.

The injured has been discharged from the hospital. Anticipatory bail application was dismissed and this is first regular bail application. Accused is in JC since 21.04.2020.

Considering the facts and circumstances accused is admitted to bail on his furnishing personal bond of Rs. 25,000/- with one surety of like amount.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/04.05.2020

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI


Mahesh @ Shankar Vs. State
FIR No. : 762/14
PS : Khyala
U/s : 302/174/34 IPC

04.05.2020

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State .
Ms. Babita Tyagi, Ld. Counsel for applicant/accused.

Ld. Counsel for accused submits that accused is on bail in this case and has shown copy of order dated 11.03.2020. Ahlmad seeks time to verify the same.

Put up on 05.05.2020 for consideration.


(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/04.05.2020

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

Sidharth @ Cash Vs. State
FIR No. : 148/2017
PS : Khyala
U/s : 302/379/34 IPC

04.05.2020

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State .
Mr. Abhishek, Ld. Counsel for applicant/accused.
IO in person.

IO filed report that he needs some time to verify the
treatment papers.

Put up on 13.05.2020 for consideration.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/04.05.2020

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

Bail Application No. : 4722
Amanjit Singh Vs. State
FIR No. : 594/19
PS : Tilak Nagar
U/s : 354/323/506/34 IPC

04.05.2020

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State .
None for applicant/accused.

Adverse order is deferred.

Put up on 02.06.2020 for consideration.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/04.05.2020

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

Md. Sair Vs. State
FIR No. : 121/2020
PS : Khyala
U/s : 302IPC

04.05.2020

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State .
Mr. Harsh Hardy, Ld. Counsel for applicant/accused
through CISCO Webex.
Mr. M. A. Hussain and Ms. Sonia Goswami, Ld. Counsel
for complainant.
Insp. Arvind Kumar on behalf of IO.

Fresh vakalatnama on behalf of complainant filed.

Reply on behalf of IO filed. Arguments through VC heard.

Put up for orders.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/04.05.2020

2.30 PM

The applicant seeks interim bail on the ground that wife of the petitioner is suffering from pain in the brain and also the fact that the mother is not well. It is argued that considering the prevalent condition accused should be admitted to bail.

Ld. Addl. PP for State has opposed the application.

I have heard Ld. Counsel for accused as well as Ld. Addl.

P.P. for State.

The allegations against the accused are serious in nature. There is no ground mentioned in the application which deserves grant of interim bail. The medical documents are of July 2019. The other medical documents are absolutely illegible and in any case are of routine treatment.

Considering the entire facts and circumstances and gravity of offence it is found that accused is not entitled for interim bail at this stage. Hence the present bail application stands dismissed. Copy of order be given dasti.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/04.05.2020

**IN THE COURT OF SH. ANKUR JAIN
LD. ASJ (SFTC-01), THC, WEST DELHI**

**FIR No. 162/2019
State Vs. Vikas @ Andhera
P.S.: Khyala
U/s : 307/34 IPC and 25/27/54/59 Arms Act**

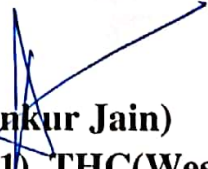
04.05.2020

The hearing of the present application took place through CISCO webex meeting App.

Present: Sh. Subhash Chouhan, Ld. Addl. PP for State.
IO SI Chhotey Lal from P.S. Khyala
Sh. Vivek Singh, Ld. Counsel for the applicant/accused.

Reply to the bail application has been filed by the IO. Applicant seeks interim bail on the ground that the wife of accused is suffering from lower back ache, therefore, interim bail should be granted.

I have perused the documents so annexed and there is nothing on record which could suggest grant of interim bail to the accused. The allegations against the accused are serious in nature. The application stands dismissed.


(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
04.05.2020

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

Bail Application No. : 1023
Salman @ Rizwan Vs. State
FIR No. : 774/19
PS : Nangloi
U/s : 326/307/506 IPC

04.05.2020

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State .
None for applicant/accused.
IO in person.

Report filed.

Perusal of the bail application shows that no reason has been mentioned by him as to why he seeks interim bail for a period of 45 days. He is neither covered under the guidelines as enumerated by the Hon'ble High Court for seeking interim bail. Application is merit less. Same is dismissed. Copy of order be given dasti.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/04.05.2020

FIR No : 28/2018
PS: Moti Nagar
STATE VS. Rishab Verma @ Sunny
U/s 395/394/397/411/34 IPC

04.05.2020

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State.
Mohd Iliyas, Ld. Counsel for applicant/ accused.

After hearing arguments Ld. Counsel for accused seeks liberty to withdraw the present bail application. Statement of the Ld. Counsel for the accused is recorded separately. In view of the statement the present bail application is dismissed as withdrawn. Copy of order be given Dasti to the Ld. Counsel for accused.

(ANKUR JAIN)
ASJ(Special/Fast Track Court)-01
West, THC, Delhi/04.05.2020

FIR No : 28/2018

PS: Moti Nagar

STATE VS. Rishab Verma @ Sunny

U/s 395/394/397/411/34 IPC

Mohd. Ilyas, Ld. Counsel for accused, Enrollment no. D/3946/2016.

Without Oath

I may be permitted to withdraw the present bail application.

RO&AC



Mohd Ilyas - Adl

D/3946/2016

U-5-20

(ANKUR JAIN)

ASJ(Special Fast Track Court)-01
West, THC, Delhi/04.05.2020

FIR No : 470/2014
PS: Paschim Vihar West
STATE VS. Akash @ Chotu
U/s 307/34 IPC

04.05.2020

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State.
Mohd Iliyas, Ld. Counsel for applicant/ accused.
IO ASI Bhagirath in person.

After hearing arguments Ld. Counsel for accused seeks liberty to withdraw the present bail application. Statement of the Ld. Counsel for the accused is recorded separately. In view of the statement the present bail application is dismissed as withdrawn. Copy of order be given Dasti to the Ld. Counsel for accused.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/04.05.2020

FIR No : 470/2014
PS: Paschim Vihar West
STATE VS. Akash @ Chotu
U/s 307/34 IPC

04.05.2020

Mohd. Ilyas, Ld. Counsel for accused, Enrollment no. D/3946/2016.

Without Oath

I may be permitted to withdraw the present bail application.

RO&AC

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/04.05.2020

*I want to
withdraw my
bail
Mohd Ilyas for
D/3946/2016
4-5-20*

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

FIR No :621/2015
PS: Uttam Nagar
STATE VS. Rizwan
U/s 364A/120B/368/34 IPC

04.05.2020

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State .
Mr. Vijay Shankar Tiwari, Ld. Counsel for applicant/
accused.

After hearing arguments Ld. Counsel for accused seeks liberty to withdraw the present bail application. Statement of the Ld. Counsel for the accused is recorded separately. In view of the statement the present bail application is dismissed as withdrawn. Copy of order be given Dasti to the Ld. Counsel for accused.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/04.05.2020

FIR No :621/2015
PS: Uttam Nagar
STATE VS. Rizwan
U/s 364A/120B/368/34 IPC

04.05.2020


Sh. Vijay Shankar Tiwari, Ld. Counsel for accused, Enrollment no. -
D/2930/2014.

Without Oath

I may be permitted to withdraw the present bail
application.

RO&AC

Vijay Shankar,


(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/04.05.2020

**IN THE COURT OF SH. ANKUR JAIN
LD. ASJ (SFTC-01), THC, WEST DELHI**

Bail application no. :

**FIR No. 297/17
State Vs. Karandeep Singh Rayat
P.S.: Khyala
U/s : 302/201/120B/34 IPC**

04.05.2020

Present: Sh. Subhash Chouhan, Ld. Addl. PP for State.
Sh. Iqbal Khan, Ld. Counsel for the applicant/accused.

Ld. Counsel for the accused submits that father of the accused has to undergo a surgery on 09.05.2020. Ld. Counsel for the accused has placed on record a separate application. Copy of the application along with medical documents be sent to the IO for verification.

Put up on 08.05.2020. The copy of the order be given dasti to the counsel for the accused in order to serve the IO.

(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
04.05.2020

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IN THE COURT OF SH. ANKUR JAIN
LD. ASJ (SFTC-01), THC, WEST DELHI

Bail application no. :

FIR No. 209/19
State Vs. Bharat
P.S.: Nihal Vihar, Outer District, Delhi.
U/s : 302 IPC

04.05.2020

Present: Sh. Subhash Chouhan, Ld. Addl. PP for State.
Sh. Ashwani Gaur, Ld. Counsel for the applicant/accused.
IO in person.

Reply on behalf of the IO filed. Ld. Counsel for the
applicant/accused submits that FSL report is against the prosecution case.
He seeks time to verify the same.

Put up on 05.05.2020.

(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
04.05.2020

**IN THE COURT OF SH. ANKUR JAIN
LD. ASJ (SFTC-01), THC, WEST DELHI**

Bail application no. :

FIR No. 562/2018

State Vs. Manju

P.S.: Punjabi Bagh

U/s : 367/376IPC r/w Section 4,6, POCSO Act

04.05.2020

**Present: Sh. Subhash Chouhan, Ld. Addl. PP for State.
None for the accused/applicant.**

Put up for further proceedings on 03.06.2020.

(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
04.05.2020

**IN THE COURT OF SH. ANKUR JAIN
LD. ASJ (SFTC-01), THC, WEST DELHI**

Bail application no. :

**FIR No. 425/19
State Vs. Abhijeet Malik
P.S.: Paschim Vihar West
U/s : 302/120B/34 IPC**

04.05.2020

**Present: Sh. Subhash Chouhan, Ld. Addl. PP for State.
IO Inspector Mukesh Kumar in person.**

Reply has been filed by the IO. IO submits that he could not verify the medical documents. IO is directed to verify the same. Legible copy be supplied to the IO through Whats App.

Put up for further proceedings on 12.05.2020.

**(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
04.05.2020**

**IN THE COURT OF SH. ANKUR JAIN
LD. ASJ (SFTC-01), THC, WEST DELHI**

Bail application no. :

FIR No. 265/17

State Vs. Ravi

P.S.: Ranholla

U/s : 363/365/302/34 IPC r/w Section 25/54/59 Arms Act.

04.05.2020

**Present: Sh. Subhash Chouhan, Ld. Addl. PP for State.
Sh. S.N. Chouhan, Ld. Counsel for the applicant/accused.**

No report has been received from the police station.

Let the same be called from the concerned police station on

12.05.2020.

(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
04.05.2020

**IN THE COURT OF SH. ANKUR JAIN
LD. ASJ (SFTC-01), THC, WEST DELHI**

Bail application no. :

FIR No. 356/19

State Vs. Sudhir & Ors.

P.S.: Mundka

U/s : 302/506/120-B/34 IPC R/w Section 27/54/59 Arms Act

04.05.2020

Present: Sh. Subhash Chouhan, Ld. Addl. PP for State.
Sh. Praveen Dabbas, Ld. Counsel for the accused/applicant.

Reply on behalf of the defendant filed. However, no reply has been filed with respect to the medical documents so filed along with the bail application.

Put up on 05.05.2020. Copy of this order be given dasti to the counsel for the accused/applicant to serve the IO.

(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
04.05.2020

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

Bail Application No. : 1011
Deepnarayan Dubey Vs. State
FIR No. : 176/2020
PS : Nihal Vihar
U/s : 392/397/336/34 IPC & 25/27/54/59 Arms Act

04.05.2020

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State .
Mr. Kaushal Kishor Mishra, Ld. Counsel for
applicant/accused.

Report has not been received from PS.

Be put up on 08.05.2020 for consideration. Copy of
order be given dasti to Ld. Counsel for accused.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/04.05.2020

**IN THE COURT OF SH. ANKUR JAIN
LD. ASJ (SFTC-01), THC, WEST DELHI**

Bail application no. :

**FIR No. : 59/2020
State Vs. Ganesh
P.S.: Kirti Nagar
U/s : 308/323/506/34 IPC**

04.05.2020

Present: Sh. Subhash Chouhan, Ld. Addl. PP for State.
IO SI Mahender Kumar.
Sh. Vineet Jain, Ld. Counsel for the applicant/accused.

Reply on behalf of Insp. Surya Prakash filed. SI Mahender submits that medical documents have not been supplied.

Copy of the bail application along with medical documents have been supplied today by the counsel for the accused.

Ld. Counsel for the accused seeks liberty to correct the FIR in the bail application. He is so permitted.

IO seeks time to verify the medical documents.

Put up on 08.05.2020.

(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
04.05.2020

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

Abdul Samad @ Guddu Vs. State

FIR No. : 293/14

PS : Kirti Nagar

U/s : 302/34 IPC

04.05.2020

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State .
SI Mahender Kumar in person.
None for applicant/accused.

Report filed.

In the interest of justice adverse order is deferred.

Put up on 19.05.2020 for consideration.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/04.05.2020

**IN THE COURT OF SH. ANKUR JAIN
LD. ASJ (SFTC-01), THC, WEST DELHI**

Bail application no. :

**FIR No. : 93/2020
State Vs. Sundeshwar Ram
P.S.: Punjabi Bagh
U/s : 376/323/506 IPC**

04.05.2020

Present: Sh. Subhash Chouhan, Ld. Addl. PP for State.
Sh. Pranay Abhishek, Ld. Counsel for the applicant/accused.

No report has been received from the police station. Let the same be called from police station for 05.05.2020. Copy of the order be given dasti to the counsel for the applicant/accused who may if so desired will serve the copy of the order to the SHO/IO.

Ld. Counsel for the accused submits that chargesheet has been filed and seeks directions from the court to the IO to supply the copy of the same. In case chargesheet has been filed IO is directed to bring a separate copy.

(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
04.05.2020

**IN THE COURT OF SH. ANKUR JAIN
LD. ASJ (SFTC-01), THC, WEST DELHI**

Bail application no. :

**FIR No. 97/20
State Vs. Pankaj Narang
P.S.: Tilak Nagar
U/s : 392/397 IPC**

04.05.2020

**Present: Sh. Subhash Chouhan, Ld. Addl. PP for State.
Sh. Sumit Gaba, Ld. Counsel for the accused/applicant.**

Report has not been received from the police station. Let the same be called from the concerned police station.

Put up on **06.05.2020**. Copy of the order be given dasti to the counsel for the accused/applicant.

(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
04.05.2020

**IN THE COURT OF SH. ANKUR JAIN
LD. ASJ (SFTC-01), THC, WEST DELHI**

Bail application no. :

FIR No. 119/19

State Vs. Rahul Verma @ Bhuri

P.S.: Mundka

U/s : 395/397/506/411/34 IPC r/w 25/54/59 Arms Act

04.05.2020

**Present: Sh. Subhash Chouhan, Ld. Addl. PP for State.
Sh. Himanshu Saxena, Ld. Counsel for the applicant./accused.**

No report has been received from the Police station. Let the same be called for the concerned police station for 06.05.2020.

(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
04.05.2020

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

FIR No : 95/2020
PS: Hari Nagar
STATE VS. Amit Kumar Gosain
U/s 21 NDPS Act

04.05.2020

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State .
Mr. Amit Chauhan, Ld. Counsel for applicant/accused.

After hearing arguments Ld. Counsel for accused seeks liberty to withdraw the present bail application. Statement of the Ld. Counsel for the accused is recorded separately. In view of the statement the present bail application is dismissed as withdrawn. Copy of order be given Dasti to the Ld. Counsel for accused.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/04.05.2020

FIR No : 95/2020
PS: Hari Nagar
STATE VS. Amit Kumar Gosain
U/s 21 NDPS Act

04.05.2020

Sh. Amit Chauhan, Ld. Counsel for accused, Enrollment no. -
D/808/2010.

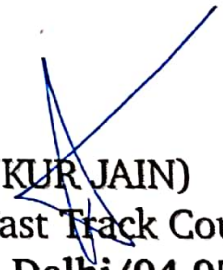
Without Oath

I may be permitted to withdraw the present bail
application.

RO&AC



D-808/10



(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/04.05.2020

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

Kinnu Vs. State

FIR No. : 127/2018

PS : Moti Nagar

U/s : 376/377/506 IPC & U/s 6 & 12 POCSO Act

04.05.2020

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State .
None for applicant/accused.

Reply filed.

In the interest of justice adverse order is deferred.

Put up on 18.05.2020 for consideration.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/04.05.2020

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

Bail Application No. : 1011
Deepnarayan Dubey Vs. State
FIR No. : 176/2020
PS : Nihal Vihar
U/s : 392/397/336/34 IPC & 25/27/54/59 Arms Act

04.05.2020

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State .
Mr. Kaushal Kishor Mishra, Ld. Counsel for
applicant/accused.

Report has not been received from PS.

Be put up on 08.05.2020 for consideration. Copy of
order be given dasti to Ld. Counsel for accused.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/04.05.2020

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

Rajbir Yadav Vs. State

FIR No. : 243/16

PS : Moti Nagar

U/s : 395/397/412/34 IPC & 25/27/54/59 Arms Act

04.05.2020

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State .
Mr. Rahul Kumar, Ld. Counsel for applicant/accused.

Scanned copy of reply filed on behalf of IO. Ld. Counsel for accused submits that regular bail application of accused is coming up on 11.05.2020 and he request that present bail application be taken up on 11.05.2020.

At request, put up on 11.05.2020.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/04.05.2020

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

Praveen Kumar Vs. State

FIR No. : 243/16

PS : Moti Nagar

U/s : 395/397/412/34 IPC & 25/27/54/59 Arms Act

04.05.2020

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State .
Mr. Rahul Kumar, Ld. Counsel for applicant/accused.

Ld. Counsel for accused submits that regular bail application of accused is coming up on 11.05.2020 and he request that present bail application be taken up on 11.05.2020.

At request, put up on 11.05.2020.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/04.05.2020

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

FIR No : 81/2010
PS: Moti Nagar
STATE VS. Deepak Babal (Deepu)
U/s 302/394/397/212 IPC

04.05.2020

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State .
Mr. Vineet Jain, Ld. Counsel for applicant/accused.

After hearing arguments Ld. Counsel for accused seeks liberty to withdraw the present bail application. Statement of the Ld. Counsel for the accused is recorded separately. In view of the statement the present bail application is dismissed as withdrawn. Copy of order be given Dasti to the Ld. Counsel for accused.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/04.05.2020

At 1 PM

Reply to the bail application filed.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/04.05.2020

FIR No : 81/2010
PS: Moti Nagar
STATE VS. Deepak Babal (Deepu)
U/a 302/394/397/212

04.05.2020

Sh. Vineet Jain, Ld. Counsel for accused, Enrollment no. -
D/215/2000.

Without Oath

I may be permitted to withdraw the present bail
application.

RO&AC

Vineet Jain
4/5/20

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/04.05.2020

**IN THE COURT OF SH. ANKUR JAIN
LD. ASJ (SFTC-01), THC, WEST DELHI**

FIR No. 237/2018

State Vs. Deepak Bisht @ DJ/UD

P.S.: Punjabi Bagh

U/s : 302 IPC R/w 25/54/59 Arms Act.

04.05.2020

Present: Sh. Subhash Chouhan, Ld. Addl. PP for State.
Sh. Deepak Sharma, Ld. Counsel for the applicant/accused.

Arguments heard.

This is the 2nd application seeking interim bail on the ground that while dismissing the first application this court fails to take note that the sister of the applicant is pregnant. The 1st application seeking interim bail was dismissed on 29.04.2020. The IO had not reported about the medical condition of the sister of the applicant neither this fact was stated by the applicant in his 1st bail application.

Considering the facts and circumstances applicant is admitted to interim bail for a period of 45 days on furnishing a personal bond in the sum of Rs. 50,000/- along with one surety in the like amount to the satisfaction of Duty MM. The applicant shall report to the concerned police station on every Monday and shall not leave his house for any other purpose. He shall not extend any threat to the witness. Application is disposed off accordingly. Copy of the order be given dasti.

(Ankur Jain)

ASJ, (SFTC-01), THC(West), Delhi

04.05.2020

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

Anoop Vs. State
FIR No. : 819/2015
PS : Tilak Nagar
U/s : 302 IPC

04.05.2020

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State.
Mr. Saurabh Singh Tomer and Sh. Anand Kumar Dwivedi,
Ld. Counsel for applicant/accused.

Arguments heard.

Ld. Counsel for accused submits that action be initiated
against the IO U/s 350 Cr.PC and warrants be issued against him.

I am not inclined at this stage to take any action against
the IO particularly when there is no report regarding verification.
The IO is directed to file the report positively by tomorrow.

Put up on 05.05.2020. Copy of order be sent to IO / SHO
PS Tilak Nagar for verification of the medical documents.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/04.05.2020

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

Bail Application No. : 548/2020
S. S. Bhasin Vs. State
FIR No. : 254/2019
PS : Moti Nagar
U/s : 420/34 IPC

04.05.2020

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State .

Notice to Satinder Singh Bhasin received back with the report that he is ordered to be under home quarantine, therefore, same could not be served.

Notice to complainant received back unserved.

Let fresh notice be issued for 15.07.2020.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/04.05.2020

**IN THE COURT OF SH. ANKUR JAIN
LD. ASJ (SFTC-01), THC, WEST DELHI**

**FIR No. 18/2014
State Vs. Ram Avtar @ Rama & Ors.
P.S.: Special Cell
U/s : 20 NDPS Act**

04.05.2020

**Present: Sh. Subhash Chouhan, Ld. Addl. PP for State.
None for the applicant/accused.**

**Reply has not been filed by the IO. Let the same be called for
the concerned police station for 12.05.2020.**

**(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
04.05.2020**

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

Bail Application No. : 1024
Arun @ Shanty Vs. State
FIR No. :78/2020
PS : Nihal Vihar
U/s : 376D/506 IPC

04.05.2020

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State .
Mr. Bhanu Kathpalia, Ld. Counsel for applicant/accused
through CISCO Webex.

Ld. Counsel for accused has argued that accused should be admitted to interim bail on the ground that the parents of the applicant are old infirm and suffers from diabetes.

Ld. Addl. PP for State has opposed the application.

I have heard Ld. Counsel for accused as well as Ld. Addl. P P for State.

The allegations against the accused are serious in nature. As per the report the applicant intoxicated the victim and when she became unconscious accused / applicant and co-accused Mohit raped her.

Considering the entire facts and circumstances and gravity of offence it is found that accused is not entitled for bail at this stage. Hence the present bail application stands dismissed. Copy of order be sent to Ld. Counsel for accused through e-mail.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/04.05.2020

**IN THE COURT OF SH. ANKUR JAIN
LD. ASJ (SFTC-01), THC, WEST DELHI**

Bail application no. :

FIR No. 0055/2020

Prince Maheshwari Vs. State

P.S.: Nangloi

**U/s : 342/376/506 IPC and Section 3,4,8 I T (P) Act, 4, 12, 17 POCSO
ACT**

04.05.2020

The hearing of the present application took place through CISCO webex meeting App.

Present: Sh. Subhash Chouhan, Ld. Addl. PP for State.
Sh. Vaibhav Sharma, Ld. Counsel for the applicant/accused
(Through VC)

Arguments on the bail application have been heard through Video Conferencing.

Ld. Counsel for the accused has argued that main accused Ranju has been granted interim bail and investigation is complete. Accused is no more required in judicial custody. It is therefore, argued that accused should be admitted to atleast interim bail, if not to regular bail.

Reply has been filed by the IO through Mail. IO has not mentioned in the reply that main accused in on interim bail.

:2:

I have heard Ld. Counsel for the applicant/accused and Ld. Add. PP for the State. The allegations against the accused are serious in nature. At this stage I do not find any ground to release the accused on bail.

The bail application stands dismissed.


(Ankur Jain)

ASJ, (SFTC-01), THC(West), Delhi

04.05.2020

**IN THE COURT OF SH. ANKUR JAIN
LD. ASJ (SFTC-01), THC, WEST DELHI**

**FIR No. 539/16
State Vs. Amit @ Khadar
P.S.: Rajouri Garden
U/s : 302/34 IPC**

04.05.2020

Present: Sh. Subhash Chouhan, Ld. Addl. PP for State.
Ms. Meenu Chouhan, Ld. Counsel for the applicant/accused.

After hearing arguments Ld. Counsel for the applicant/accused seeks liberty to withdraw the present application. Statement of the Ld. Counsel for the applicant/accused is recorded separately.

In view of the statement of the Ld. Counsel for the applicant/accused, the present application is dismissed as withdrawn.

Copy of the order be given dasti to the Ld. Counsel for the applicant/accused.

(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
04.05.2020

At 1:00 pm.

Reply has been received through Mail.

(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
04.05.2020

21/

**IN THE COURT OF SH. ANKUR JAIN
LD. ASJ (SFTC-01), THC, WEST DELHI**

**FIR No. 539/16
State Vs. Amit @ Khadar
P.S.: Rajouri Garden
U/s : 302/34 IPC**

04.05.2020

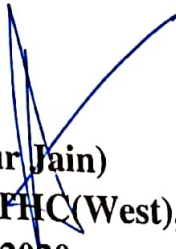
**Statement of Ms. Meenu Chouhan, Ld. Counsel for the
accused/applicant, Enroll No. D/217/2008.**

At Bar

I am the counsel for the accused/applicant. I may be permitted to
withdraw the present application.

R.O. & A.C.

Done
4/5/20
One D-217/2008


**(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
04.05.2020**

**IN THE COURT OF SH. ANKUR JAIN
LD. ASJ (SFTC-01), THC, WEST DELHI**

SOHAN SINGH VS. STATE

FIR No. 197/2015

P.S.: Khayala

U/s : 302 IPC

04.05.2020

The hearing of the present application took place through CISCO webex meeting App.

Present: Sh. Subhash Chouhan, Ld. Addl. PP for State.
Sh. Shasak Jain, Ld. Counsel for the accused (Through VC)

The applicant seeks interim bail on the ground that he wants to take a proper treatment, he has a small son and his parents are old.

Reply on behalf of the IO has been filed. Ld. Counsel for the accused has argued that his client is suffering from Spinal Radiculopathy and requires proper treatment. He has a six years old son and his parents are aged about 70 years.

Ld. Addl. PP has opposed the bail application.

I have heard the Ld. Counsel for the accused and Ld. Addl. PP for the state. The grounds taken by the applicant are too general in nature. The allegations against the accused are serious. There are no allegations that accused is not getting proper treatment in jail, hence I do not find any ground to admit the accused to bail. The bail application stands dismissed.

(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
04.05.2020

**IN THE COURT OF SH. ANKUR JAIN
LD. ASJ (SFTC-01), THC, WEST DELHI**

Bail application no. :

FIR No. 157/2020

Shahvaj Khan Vs. State

P.S.: Khyala

U/s : 376D/506 IPC and 5/6 POCSO Act

04.05.2020

**Present: Sh. Subhash Chouhan, Ld. Addl. PP for State.
None for the accused who is stated to be in JC.**

Put up for Consideration on 18.05.2020.

(Ankur Jain)
ASJ, (SFTC-01), THC (West), Delhi
04.05.2020

**IN THE COURT OF SH. ANKUR JAIN
LD. ASJ (SFTC-01), THC, WEST DELHI**

**FIR No. 281/2013
P.S.: Uttam Nagar
U/s : 302/34 IPC
State Vs. Jyoti**

04.05.2020

The hearing of the present application took place through CISCO webex meeting App.

Present: Sh. Subhash Chouhan, Ld. Addl. PP for State.
Sh. Joginder Tulli, Ld. Counsel for the accused/applicant
(Through VC)

This is an application seeking interim bail for a period of 45 days on the ground that the applicant has to look after her minor son and her mother aged about 60 years. Another application was filed by the applicant which was adjourned to 01.06.2020 on the ground that none had appeared for the applicant. The present application has been received from VC and arguments have also heard through VC. Ld. Counsel for the accused has argued on the same lines as stated in the application. As per the report of the IO accused is a permanent resident of Jharkhand. Case is at the stage of final arguments. The grounds taken are general in nature and does not warrant any relief.

Considering the facts and circumstances of the case, the present application stands dismissed.

(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
04.05.2020

FIR No : 47/20
PS: Ranjit Nagar
STATE VS. Sajid

04.05.2020

Present: Mr. Subhash Chauhan, Ld. Addl.PP for State.
Accused is stated to be in JC.
SI Minakshi in person.

Fresh charge sheet filed.

Put up on 18.05.2020 for consideration.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/04.05.2020

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

Arvind Kumar Vs. State

FIR No. : 09/2020

PS : Tilak Nagar

U/s : 392/397/411/34 IPC & 25/27 Arms Act

04.05.2020

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State .
Mr. Ankit Rathi, Ld. Counsel for applicant/accused
through CISCO Webex.

This is the regular bail application filed by the accused on the ground that charge sheet has been filed and he being the only bread earner of the family deserves to be admitted to bail. Reply has been filed by the IO. Ld. Counsel for accused submits that chargesheet has already been filed, investigation is complete and he is the only bread earner in the family.

On the other hand, Ld. Addl. PP for State has opposed the bail application.

I have heard Ld. Counsel for accused as well as Ld. Addl. P P for State.

On the complaint of Gopi Mehndiratta the present FIR was registered who stated that he was robbed at gun point by four persons. During the course of investigation four persons were arrested and they refused to join TIP proceedings. The stolen articles

i.e. laptop was recovered at their instance, from the possession of accused / applicant one desi katta and two live cartridges were recovered.

The allegations against the applicant / accused are serious in nature.

Considering the entire facts and circumstances and gravity of offence it is found that accused is not entitled for bail at this stage. Hence the present bail application stands dismissed. Copy of order be sent to Ld. Counsel for accused through e- mail.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/04.05.2020

**IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI**

Bail Application No. : 1018 & 1019

1. Sandhya & 2. Mukesh Pandey Vs. State

FIR No. : 16/20

PS : Anand Parbat

U/s : 498A/304B/34 IPC

04.05.2020

**Present: Mr. Subhash Chauhan, Ld. Addl. PP for State .
Mr. Prashant Singh Tanwar, Ld. Counsel for
applicants/accused.**

By this common order I shall decide the applications for grant of anticipatory bail of applicants/ accused Ms. Sandhya and Mukesh Pandey. It is stated that brother of the applicants/ accused was married to deceased namely Nisha Kumar on 17.06.2019. The applicants / accused are falsely implicated in the present case. The applicants / accused have no concern with the alleged incident. It is further stated that applicants / accused never demanded any dowry from deceased during her stay in matrimonial home. That the applicants / accused were residing separately from his brother Mahesh Pandey and deceased. The applicants / accused are ready to join the investigation and will never tamper with evidence or witness. There is no apprehension of applicants/ accused absconding and they undertake to comply with the conditions imposed upon them by the court. It is therefore requested that the applicants / accused be granted anticipatory bail.



Ld. Addl. PP for State has opposed the application and submitted that there are direct allegations against the present accused / applicants and they have clear role in commission of offence. Since marriage, the deceased was harassed by the applicants along with other co-accused persons and due to continuous harassment for dowry, deceased had committed suicide. It is therefore, requested that bail application of accused persons be dismissed.

I have heard Ld. Counsel for accused as well as Ld. Addl. P. P. for State. The applicant / accused are sister-in-law and brother-in-law of deceased. As per submission of Ld. Counsel for accused/ applicants were residing separately and have no specific role in commission of offence. Therefore, under the facts and circumstances, applicants / accused are granted anticipatory bail subject to furnishing bail bond in the sum of Rs. 25,000/- each with one surety of like amount to the satisfaction of the SHO/ IO concerned. The applicant shall not threaten the witnesses in any manner. Both applicants / accused are also directed to join the investigation as and when called by IO. Both the applications are disposed off.

Copy of order be given dasti to Ld. Counsel for accused/ applicants as well as to the IO.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/04.05.2020